

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF MINING
Civil Secretariat, J&K.

Notification

Jammu, 22nd of December, 2021

S.O 430 .-In exercise of the powers conferred by section 15 read with section 23C of the Mines & Minerals (Development & Regulation) Act, 1957 (Central Act No.67 of 1957), the Government hereby makes the following amendments in the Jammu and Kashmir Minor Mineral Concession, Storage, Transportation of Minerals and Prevention of Illegal Mining Rules, 2016; namely:-

1. Rule 71; sub-rule(1) shall be substituted by the following:

“No person other than Mineral Concessionary which includes Mining Lessee/Licensee/Permit holders and Crusher Unit holders shall transport or cause to be transported any mineral like RBM/ Nallah Muck, Stone, Boulders, Nallah Sand and Clay etc. from Lease/ License/ Permit area and processed mineral from Crusher Units from one place to another through/by any carrier under these rules without a proper Challan in Form-“A” duly authenticated by concerned District Mineral Officer in the following color coding with QR code:-

- i. Green for Mining Lessees;
- ii. Yellow for Crusher Unit holders; and
- iii. Blue for Central/J&K Governments Principal Executing Agencies/ Principal Employers such as NHAI, NHIDCL, PMGSY, BEACON/ GREF/ BRO, IRCON, Airport Authority of India etc.

Further, GST Invoice format shall be issued by the Lessee/ Licensee/Permit holder/ Crusher Unit holders to the consignee/ purchaser/buyer for the transportation of raw/ processed minor minerals:

Provided that no mineral concession holder, as the case may be, shall transport or cause to be transported any mineral from the river/nallah bed like sand, bajri and boulder etc. to any other site without obtaining a specific NOC in this regard from the concerned Executive Engineer Irrigation and/or Flood Control.”

2. Existing Form “A” shall be substituted by Form “A” forming Annexure to this notification.

By order of the Government of Jammu and Kashmir.

Sd/-

(Manoj Kumar Dwivedi) IAS,
Commissioner/Secretary to the Government.

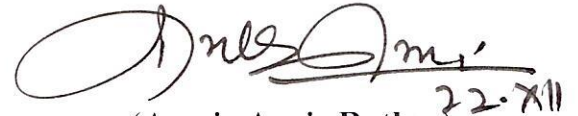
No: GM-MNG/75/2021-04

Dated: .12.2021

Copy to the:

1. All Financial Commissioners.
2. Director General of Police, J&K.
3. Principal Secretary to the Lieutenant Governor.
4. All Principal Secretaries to the Government.
5. Principal Resident Commissioner, J&K Government, New Delhi.
6. Chief Electoral Officer, J&K.

7. All Commissioner/Secretaries to the Government.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. Divisional Commissioner, Jammu/Kashmir.
10. Director General, J&K Institute of Management, Public Administration and Rural Development.
11. Chairman, J&K Special Tribunal.
12. Director, Information, J&K.
13. Director, Archives, Archaeology and Museums, J&K.
14. All Heads of Departments/Managing Directors.
15. All Deputy Commissioners.
16. Secretary, J&K Public Service Commission.
17. Director Estates, J&K.
18. Director, Geology and Mining, J&K.
19. Director, Panchayati Raj, J&K.
20. Secretary, J&K Services Selection Board.
21. General Manager, Government Press, Jammu/ Srinagar.
22. Private Secretary to the Hon'ble Lieutenant Governor.
23. Private Secretary to the Chief Secretary.
24. Private Secretary to Commissioner/Secretary to the Government, Mining Department/GAD.
25. Incharge Website, Mining/GAD.
26. Government Order file/Stock file.



(Amir Ayaiz Rather), 22.11

Under Secretary to the Government

FORM "A"

See Rule {38(5),50(12),60(1)(v),70,71}
of challan for dispatch of mineral and its products.

Challan No.____(in **hecta**) copy each for consigner, consignee, mineral check post, driver, JK Police, State Taxes Deptt:(GST)

1.Type of Mineral Concessions

Lease/license/permit_____

No/Date with validity of the concession_____

2. Name & Style of

concessionary_____

3. Location of mineral concession area

4. Type of mineral granted on mineral
concession_____

5. Quantity of mineral granted on mineral concessions_____ (in
MT)

6. Name and Location of Stone Crusher Unit and
Holder_____

7. Type of Finished Products: Sand/ Bajri/ Kankra (Aggregate)/ Dust
etc._____

8. Quantity of mineral dispatched_____ (in
MT)

9. Date of dispatch

10. Time of dispatch_____

11. Rate of Mineral_____ Total
amount_____

12. GST
Bill/No._____ Quantity_____ Amount_____

(GST Bill issued by Mineral Concessionaries/Stone Crusher Unit Holders shall be enclosed separately with Form –“A” for transportation of Processed/Un-processed material.

13. Vehicle No._____

14. Name & address of consignee/buyer/Purchaser_____

15. Name & Phone No. of Driver

space for authentication of Officer I/C District Mineral Office concerned with rubber stamp containing signature

Signature of Mineral Concessionary/
Stone Crusher Unit Holder.